## CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.363/2013

Date of Decision: 26th September, 2019

CORAM: DR.BHAGWAN SAHAI, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

Rajendra V. Desai aged 56 years, presently working as "Fitter" in the Mormugao Zonal Base of Fishery Survey of India, Opp. Microwave of Station, Mormugao Goa-403 803 and residing at Quarter No.B-6-4 PWD Quarter General Pool, Head Land Sada, MORMUGAO GOA, Pin-403 804.

Applicant.

(By Advocate Shri Sai Kumar Ramamurthy

## Versus

- 1. Union of India, through the Secretary, Ministry of Agriculture, Departmentof Animal Husbandry & Fisheries, Krishi Bhavan New Delhi-110 001.
- 2. The Director General, Fishery Survey of India, Botawala Building, Sir P.M. Road, Fort, Mumbai-400 001.
- 3. The Zonal Director,
  Fishery Survey of India,
  Mormugao Zonal Base of
  Fishery Survey of India,
  of Microwave Station, Mormugao
  Goa-402 803.

Respondents.

(By Advocate Shri N.K. Rajpurohit alongwith Shri P. Khosla)

## ORDER (ORAL)

## Per : DR.BHAGWAN SAHAI, MEMBER (A)

When the case is called out, Shri Rajpurohit, learned counsel for the respondents submits that in view of necessary clarification received from DoPT and letter dated 23.09.2019 from Department of Fisheries, Government of India, the respondents are in the process of granting first ACP benefit to the applicant after completion of 12 years of service during which period the applicant did not get any promotion.

- 2. In view of the above, the respondents should take necessary action for grant of first ACP benefit to the applicant with applicable consequential benefits in terms of refixation of pay, payment of arrears, etc within two months from today.
- 3. With this, the Original Application is disposed of. No order as to costs.

(Ravinder Kaur)

Member (J)

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(Dr. Bhagwan Sahai) Member (A)

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